

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No.101
(IB)-1672(ND)2019
IA-3618/2021

IN THE MATTER OF:

**M/s. Alchemist Assets Reconstruction
Company Limited** ... **Applicant/Petitioner**
Versus

**M/s. Associated Lighting System Private
Limited.** ... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 18.08.2021

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT: Palash Singhai Advocate for RP

ORDER

IA-3618/2021: Heard the Ld. Counsel appearing for the Resolution Professional and perused the averments made in the Application. We notice that the Resolution plan has been submitted by the Ex-Director of the Corporate Debtor.

Considering this, we think it proper to issue notice through publication in the two newspapers, one in English and other in Hindi, circulated within the area, where the registered office of the Corporate Debtor is situated. In case anybody has objections to the Resolution plan, they are directed to file their objections with this Tribunal within 30 days from the date of the publication. The Applicant is directed to take steps for the publication, within a week and file an Affidavit of service.

The office is also directed list all IA's including the Application under Section 19, if pending, along with this IA on 21.09.2021.



**(L.N. GUPTA)
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)
MEMBER**